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thereunder; if so what is the relevant Section or Rule, if not, what is the legal sanctity behind the creation of this office and whether its appointment is subject *to* Government's aproval; and

(d) what aije the various pg^ gjjj ameni'ies attached to this office ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) and O) In M/s. Tata Chemicals Limited, Shri J.R.D. Tata has been designated 'as 'Chairman-Emeritus' as per published Balance Sheet of the Company for the year ending 31.3.83. Similarly, in M/s. I.T.C. Limited. Shri A.N. Haksar has been designated as 'Chairman-Emeritus' as per B'alance S*neet of the company, for the year ending 30.6.1983. No consolidated list of such companies is maintained by the Government.

(c) and (d) There is no legal sanctity for. creation of such offices in the Companies Act, 1956. However, if a director is entrusted with substantial powers of management, the provisions of section 2(26) of the Companies Act, 1956 will apply and appointment and payment of remuneration including perks of such directors will require Government's approval.

Refeance Textile Industries Limited

2818. SHRI DHULESHWAR MEENA. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Reliance Textile Industries Limited, Bombay had a phenomenal rise in its capital;
- (b) if so, what was its initial equity capital and the present one;
- (c) whether this Company is amending its object clause to undertake new lines of business;
- (d) what are the lines in which this Company proposes to branch into and diversify;

(e) whether Government have given them clearance; if so, in which sypheres; and

to Questions

(f) whether it is also expanding its Paialganga polyester yarn project from 10,000 tonnes to 25,000 tonnes per annum; if so, whether this has been cleared along with other such expansion schemes by the MRTP Commission?

THE DEPUTY MINISTER IN THE 'MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir. As per their Balance Sheets, t'ne Company's paid-up capital increased from Rs. 595.11 lakhs as on 30.9.77. to Rs. 2439.46 lakhs as on 31.12.82.

- (b) The Company's initial equity canital as on 30.9.77 was Rs. 595.11 lakhs which increased to Rs. 1,859.46 lakhs as on 31.12.82.
- (e) No application for amending the object clauses of the Memorandum of Association of the Company has been received by the Government.
- (d) to (f) A few applications u/s 22 of the MRTP. Act for the establishment of new undertakings for the manufacture of photographic chemicals, photographic film and paper, linear alkyl benzene, and monoethylene glycol and for expansion of Patalganga Polyster Filament Yarn Project have been received from the Company. These are under the consideration of the Government.

Production of Ration Cards for booMng and taking delivery of Cooking Gas connection

2819. SHRI RAMCHANDRA BHAR-ADWAJ: Will the Minister of ENER-GY be pleased to state:

- (a) whether it is a fact that the production of ration card is essential for booking and taking delivery of a cooking gas connection:
- (b) if so, what are the reasons therefor; and
- (c) whether Government propose to scrap this condition which debars the

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persons not having nation cards from getting cooking gas connection and if not, wh'at are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) No, Sir.

(b) and (c) Do not arise.

Cost ot crude and Petroleum products

2820. SHRI DHULESHWAR MEENA: Will the Minister of ENERGY be pleased to state:

- (a) the estimated cost of crude and petroleum products imported during t'ne current year,
- (b) the anticipated increase in the domestic production of crude mainly from the offshore oil-fields of Bombay High;
- (c) what arc the estimated rise between the derrrand and consumption as compared to the indigenous production;
- (d) whether investment target for the oil industry during the current Five Year Plan has already been exceeded without any substantial reduction of imports; if so; what are the reasons therefor; and
- (e) what steps are proposed to be taken for 'atleast partially correcting this imbalance?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) The net import of crude and petroleum products during 1983-84 is estimated at Rs. 3613 crores. The gross imports of crude oil and petroleum products is estimated at Rs. 5270 crores and the exports is estimated at Rs. 1657 crores.

(b) The increase in indigenous crude production in 1983-84 as compared to the previous year 1982-83 is expected at 5.1 million tonnes out of which 4.5 million tonnes increase is anticipated from Bombay High crude.

(c) While the demand in 1983-84 has increased by 1.5 million tonnes over 1982-83, the indigenous production of crude has increased by 5.1 million tonnes over t'ne corresponding period.

to Questions

- (d) No, Sir.
- (e) Does not arise.

Oil Exploration by Indian Company

- 2821. SHRI DHULESHWAR MEENA: Will the Minister of ENERGY be pleased to state:
- (a) the names of the new Indian companies including joint ventures which have been formed to take up direct oil exploration as well as supporting facilities for which Government are willing to give a 10 to 12 per cent price preference;
- (b) which of them have launched their projects and which are still in the formation stage; and
- (c) how the areas for oil exploration will be allotted to them?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) There is no proposal to set up new Indian companies for conducting exploration of hydrocarbons in India.

Regarding new Indian oompamies for providing supporting facilities for oil exploration, the Government have decided that it would welcome joint ventures either in the public or private sector with, reputed foreign oH companies. At present there is no proposal to give any price preference for such joint ventures. The areas, in which the joint venture panies are being proposed to be established are seismic data acquisition and processing, deep drilling and directional drilling. far as joint ventures in public sector are concerned, ONGC has already issued a global tender.